

*Certified Copy of ANNEXURE: A* 14

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH : BANGALORE

DATED THIS THE 28TH DAY OF JULY, 1993

Present : Hon'ble Mr. Justice P.K. Shyamsunder ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member (A)

APPLICATIONS NO.329/92 AND 330/92

1. Shri B.N. Kadapatti,  
S/o Ningayya Kadapatti,  
Aged about 52 years.
2. Shri P.R. Malkari,  
S/o Ramachandra Malkari,  
Aged about 52 years.
3. Shri M.M. Shirur,  
S/o Mahadevappa Shirur,  
Aged about 46 years.
4. Shri V.L. Chavan,  
S/o Laxman Chavan,  
Aged about 39 years.
5. Shri S.L. Dubbanmardi,  
S/o Lingraj Y. Dubbanmardi,  
Aged about 33 years.
6. Shri S.N. Muchandi,  
S/o Narayan Muchandi,  
Aged about 30 years.
7. Shri Narayan Tarihalkar,  
S/o Rama Tarihalkar,  
Aged about 30 years.
8. Shri A.J. Jolly,  
S/o Joseph,  
Aged about 28 years.
9. Shri Anilkumar P.K.,  
S/o P.V. Krishnan,  
Aged about 27 years.

C/o Garrison Engineer,  
Camp Belgaum-590 009.

1. Shri B. Bhaskar Rao,  
S/o B. Achuta Rao,  
Aged about 55 years.
2. Shri B.G. Patil,  
S/o Gurulingappagouda Patil,  
Aged about 53 years.

Applicants in A No.  
329/92



3. Shri N.B. Patil,  
S/o Baagouda Patil,  
Aged about 53 years.
4. Shri B.G. Varna,  
S/o B. Anantha Krishna,  
Aged about 51 years.
5. Shri G.V. Kekare,  
S/o Venkatesh Kekare,  
Aged about 50 years.
6. Shri S.M. Mulgund,  
S/o M.G. Mulgund,  
Aged about 50 years.
7. Shri S.G. Phadke,  
S/o Gurunath Phadke,  
Aged about 44 years.
8. Shri M.D. Talwar,  
S/o Dundappa Talwar,  
Aged about 43 years.  
C/o Garrison Engineer,  
Camp Belgaum-590 009.

Applicants in A No.  
330/92

(Shri N.G. Phadke ... Advocate)

v.

1. Union of India  
represented by its  
Secretary,  
Ministry of Defence.
2. The Engineer-in-Chief,  
Kashmira House,  
Army Headquarters,  
DHQ Post Office,  
New Delhi.
3. The Chief Engineer,  
Dakshin Kaman Mukhyalaya,  
Abhiyantha Shakha,  
Headquarters, Southern  
Engineers Command Branch,  
Pune-411001.
4. The Chief Engineer,  
Cochin Zone,  
Cochin-4.
5. The Commander Works Engineers,  
Panaji, Goa.
6. The Garrison Engineer,  
Camp Belgaum-590 009.

Respondents in A No.  
329/92 and 330/92

(Shri M. Vasudeva Rao ... Advocate)

- 3 -

1. We have heard Shri N.G. Phadke for the applicants and Shri M. Vasudeva Rao for the administration. In this case a number of people have joined together and have asked for parity in pay alleging that similarly placed persons in other departments are getting more pay but that benefit is denied to them. It would appear that complaining of such disparity the applicants have made representations to the Government and that Government is yet to consider the same. In the circumstances it seems to us that the Government should consider and dispose off the representations made by the applicants herein seeking parity in pay scales and pass appropriate orders thereon. The Government will dispose off the representations as early as possible but in any case within three months from the date of receipt of a copy of this order. With these observations both the applications stand disposed off. The Government will take into consideration not merely the representations made by the parties but also the pleadings in these original applications while taking a decision in the matter.

Sd/-

15 / MEMBER (A)

Sd/-

VICE-CHAIRMAN

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SECTION OFFICER  
CENTRAL ADMINISTRATIVE DEPARTMENT  
APPOINTMENT NUMBER  
PARASOL

26/8/93

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Contempt Petition No. 18/94 in

Dated:- 29 JUL 1994

APPLICATION NUMBER: 329/92

APPLICANTS:

Sri. B.N.Kadapatti and Others v/s. Sri. Nambiar, Secretary N.C.O. Defense, T.O. N. Delhi and another.

RESPONDENTS:

1. Sri. N.G. Phadke, Advocate, "Kausalya", No. 502/40, 54th Cross, 3<sup>rd</sup> Block, Rajajinagar, Bangalore-560 010.
2. Sri. M. Vasudera Rao, Addl. C.G.S.C. High Court Bldg. Bangalore-560 001.

Subject:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER, passed by this Tribunal in the above mentioned application(s) on 21-07-94

Issued on

29/7/94

of

P.

S. Shashank  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

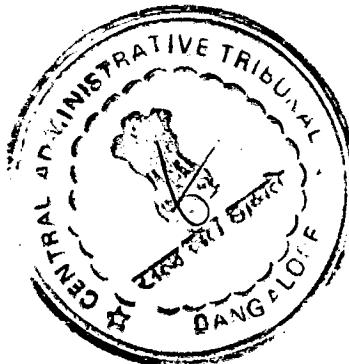
CONTEMPT PETITION NO. 18/1994 IN  
O.A. NO. 329/92

THURSDAY THIS THE TWENTY FIRST DAY OF JULY, 94

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

1. B.N. Kadapatti  
S/o Ningayya Kadapatti,  
aged about 53 years  
C/o AGE(I), Sambra(AF),  
Belgaum
2. P.R. Malkari,  
S/o Ramachandra Malkari,  
aged about 53 years,  
C/o A.G.E.(I), Sambra(AF),  
Belgaum
3. Shri M.M. Shirur,  
S/o Mahadevappa Shirur,  
Aged about 47 years,  
C/o G.E. Belgaum
4. Shri V.L. Chavan,  
S/o Laxman Chavan,  
Aged about 40 years,  
C/o G.E. Belgaum
5. Shri S.L. Dubbanmardi,  
S/o Lingaraj, Y. Dubbanmardi,  
aged about 34 years,  
C/o A.G.E.(I),  
Sambra (AF)  
Belgaum
6. Shri S.N. Muchandi,  
S/o Narayan Muchandi,  
Aged about 31 years,  
C/o G.E. Belgaum
7. Shri Narayan Tarihalkar,  
S/o Rama Tarihalkar,  
aged about 31 years,  
C/o G.E. Belgaum
8. Shri A.J. Jolly,  
S/o Joseph,  
aged about 29 years,  
C/o G.E. Panaji (Goa)



9. Shri Anil Kumar, P.K.  
S/o P.V. Krishnan,  
Aged about 28 years,  
C/o G.E. Belgaum - 590 009

Applicants

( By Advocate Shri N.G. Phadke )

v.

1. Union of India,  
represented by its Secretary,  
Shri Nambiar, Major,  
Ministry of Defence,  
New Delhi

2. Lt. General Jagadish Narayanan, PVSM & AVSM  
Engineer-in-Chief,  
Kashmira House,  
Army Headquarters,  
DHQ Post Office,  
New Delhi

Respondents

( By learned Standing Counsel )  
Shri M.V. Rao

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Heard both sides.

2. We find that the alleged compliance of our direction is not fully satisfactory as we would have expected in the light of the directions given while disposing of O.A. No. 329/92 on 28.7.93 asking the authorities to dispose of the applicant's representation with reference not merely in the context of the representation but also with reference to the pleadings in the case. But, we notice there is a scant advertence either to the pleadings or to the representation made by the applicant though there is an order disposing of the

representation suggesting that the matter should be considered by the Pay Commission as and when it is constituted. But, since there is some kind of ostensible and artificial compliance of our directions, we feel that it is inappropriate to proceed further in the case for taking action in having committed contempt of the Tribunal's directions. But instead, we dispose of this application with liberty to the applicant to challenge this very order in an appropriate original application if he considers it necessary. No costs.

Scd-

.....

( T.V. RAMANAN )  
MEMBER (A)

Scd-

( P.K. SHYAMSUNDAR )  
VICE CHAIRMAN

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SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

